

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 452(ND)/2017

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2019

NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Ankur Goel and Mr. Johnson Subba, Advocates Mr. Sarfaraz Karim, Advocate for RP		
	For the Respondent:	Mr. Atul Sharma, Mr. Kamal Gupta and Ms. Shruti Pandey, Advocates		

ORDER

CA 140/2019 has been filed by the RP. Notice to the non-applicants returnable on 7th March, 2019.

CA 188/2019 has been filed under Section 33(1)(b) of the Code. The 270 days of CIR period after exclusion of certain days have expired on 1st February, 2019. As per averments made, 3 resolution applications had been received which were duly rejected by the COC. A resolution was passed by the COC in its meeting dated 18th January, 2019 to proceed for liquidation. The said resolution has been placed on record and is duly supported by an affidavit of the RP.

Mr. Debashish Nanda who was the RP in this case has been proposed as the Liquidator in this case. His consent and certificate of eligibility are on record. Accordingly, we hereby confirm him as the Liquidator in this case. He is directed to file the interim reports as per the statutory requirement.

CA stands disposed off.

Mr. Kamal Gupta, Advocate appears on behalf of the non-applicant. To come up for arguments and disposal of his application on 6th March, 2019.


(Ina Malhotra)
Member (J)